

National Company Law Tribunal

Allahabad Bench


CP NO. 70/ALD/2017, CA No.

231/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2018

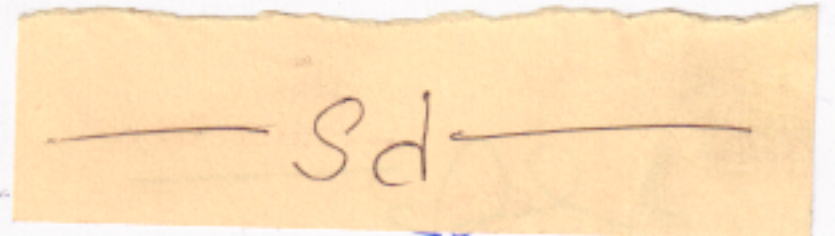
NAME OF THE COMPANY: Indian overseas Bank vs Rotomac ~~Global~~ Pvt Ltd.

SECTION OF THE COMPANIES ACT: U/S 7 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	VIKRAM BHALLA	Advocate	Indian overseas bank	
2.	<u>CP NO.70/ALD/2017, CA NO.231/2017</u>			

Sh. Vikram Bhalla, Advocate for the petitioner (Indian Overseas Bank). The petitioner is directed to serve a notice to the respondent company (now under CIRP) through Resolution Professional (RP) alongwith an advance copy of the present petition.

The matter to be listed on 23rd February, 2018.



Dated:19.01.2018

H.P. Chaturvedi,
Member (Judicial)

Typed by:
Kavya Prakash Srivastava
(Stenographer)